

The Minister in reply stated

"I am not aware of having received any such Report"

On a further Supplementary he replied

"just now made enquiries I paid that I was not aware of this particular representation"

With your permission, Sir, I am in a position to produce in this connection the acknowledgment of the petition (to which I had referred) by the Ministry of Home Affairs dated October 31, 1957 which reads as follows —

"I am directed to acknowledge your letter, dated the 12th October, 1957 addressed to the Home Minister regarding Andhra Pradesh-Madras border adjustments

Sd/- R N Kalis,  
Section Officer"

The Minister of State in the Ministry of Home Affairs (Shri Datar). I regret the error The concerned officer who looked into all these things was not here at that time and he was on leave and the other officer who was here stated that he had not received it I regret it

PAYMENT OF WAGES (AMENDMENT) BILL.\*

The Deputy Minister of Labour (Shri Abid Ali): Sir I beg to move for leave to introduce a Bill further to amend the Payment of Wages Act 1936

Mr. Speaker: The question is. That leave be granted to introduce a Bill further to amend the Payment of Wages Act, 1936

The Motion was adopted

Shri Abid Ali: Sir I introduce the Bill.

THE CAPITAL ISSUES (CONTROL) AMENDMENT BILL

The Deputy Minister of Finance (Shri B R Bhagat): Sir, I beg to move

"That the Bill further to amend the Capital Issues (Control) Act, 1947, be taken into consideration"

The House will recall that early in 1956 Parliament had agreed to make the Capital Issues (Control) Act a permanent measure Experience during the years that the Control has been in existence and, particularly, during the last few years, has indicated the desirability of more clearly defining certain provisions of the Act so as to make the control fully effective

Apart from the main object of the control, which is to prevent the diversion of investible resources to non-essential projects or to projects which are being conducted in an undesirable manner, one of the incidental uses to which this control has been put is the control over the issue of bonus shares by companies by capitalisation of profits and reserves Capitalisation of reserves would not, however, involve issue of new shares where the reserves are capitalised only to credit partly paid up shares as fully paid or to increase the par value of shares already issued

It may be mentioned that by an Order made under this Act, a general exemption has been granted, among others, in favour of the issue of securities not exceeding Rs 5 lakhs in value during any period of one year This exemption, however, is not applicable to the issue of bonus shares the issue of which requires consent irrespective of the value of the bonus shares to be issued Government have in the past taken the view—a view which is in accord with the recommendation of the Taxation Enquiry Commission